

1	2	3	4	5
33.	M/o Defence	—	—	—
34.	M/o Railway	4	3	—
Total		424	373	397

— Nil

NR = Information not yet received

Short Supply of Foodgrains

taken to improve the supply position?

*304. SHRI SHARAD DIGHE: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether Government are aware of the acute shortage of essential food items supplied through Public Distribution System in Bombay from February 1989 due to the short supply of rice and wheat by Central Government; and

(b) if so, what steps are proposed to be

THE MINISTER OF STATE OF MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI SUKH RAM): (a) and (b). The Central Government makes allocations of wheat and rice to States as a whole. Internal distribution to different cities/districts is decided upon by the concerned State Governments. The Central allocations for Maharashtra in February and March, 1989 and allotments made by the State Government for Bombay/Thane Rationing Area are given below:

(In MT)

	Central allocations to Maharashtra	Maharashtra State's allocation to Bombay/Thane Rationing Area
February, 1989	Wheat 94,500	34,000
	Rice 52,000	17,000
March, 1989	Wheat 1,00,000	36,000
	Rice 52,000	20,000

Central allocations of wheat and rice are made to States/Union Territories taking into account the overall availability of stocks, relative needs of different States and other related factors. They are supplemental in nature.

Popularisation of Indian System of Medicine in Southern India

*305. SHRI V.S. KRISHNA IYER: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Indian System of medicines like Ayurveda, Homoeopathy and Unani are being popularised in Southern States of the country; if so, the details thereof;

(b) whether Government propose to set up a Central University for Indian Systems of Medicines at Bangalore for the entire Southern States;

(c) whether Government of Karnataka has agreed to provide all infrastructural facilities for the establishment of a Central University for the Indian Systems of Medicines at Bangalore; and

(d) if so, the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE): (a) to (d). The Central Government has decided to set up a National Institute for Unani Medicine at Bangalore in collaboration with Government of Karnataka, who will provide land and share recurring expenses. Central Councils of Research in Ayurveda and Siddha, Unani and Homoeopathy run regional centres and clinical research units in these States. The matter regarding setting up of a National Institute on Siddha system is under discussion with Tamil Nadu Government and discussions are being held with the Government of Kerala to set up post-graduate facilities in Homoeopathy education during the 8th Plan. A Central Research Institute in Unani Medicine is being strengthened at Hyderabad with the provision of an adequate building of its own. These specific actions are in addition to the schemes like preparation of Pharmacopoeias for various systems, grant-in-aid to undergraduate colleges for libraries and equipment etc. which are undertaken at the national level for the promotion of Indian Systems of Medicine and Homoeopathy.

Corruption Cases in DDA

2691. SHRI RAM BAHADUR SINGH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government had enquired into the corruption cases in the Delhi Development Authority;

(b) if so, the number of cases referred to the Central Vigilance Commission during 1985; 1986 and 1987;

(c) the number of officers involved and the nature of penalty imposed on these officers, year-wise; and

(d) the number of employees dismissed from the D.D.A. year-wise and category-wise?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) Yes, Sir.

(b)	1985	:	16 cases
	1986	:	18 cases
	1987	:	46 cases

(c)	Year		No. of officials involved
	1985		60
	1986		74
	1987		134

Penalty of recoverable warning has been imposed on 4 officials but of the cases referred in 1985. Penalty of stoppage of increment has been imposed on 7 officials and penalty of compulsory retirement has been imposed on two officials out of cases referred in 1986. Warning has been issued to 9 officials, out of the cases referred in 1987.